

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH.

O.A. 1333/94

New Delhi this the 4th day of July, 1994.

Shri N.V. Krishnan, Vice Chairman (A).

Smt. Lakshmi Swaminathan, Member(J).

Union of India through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Personnel Officer,
Bikaner Division, Northern Railway,
DRM's Office,
Bikaner. ...Applicants.

By Advocate Shri R.L. Dhawan.
Versus

1. Shri Rajinder,
C.L. Gangman under PWI
Charkh Dadri, Bikaner Division,
Northern Railway,
Charkhi Dadri.
2. Presiding Officer,
Central Govt. Labour Court,
Ansals Bhawan - 11th Floor,
Kasturba Gandhi Marg,
New Delhi. ...Respondents.

ORDER (ORAL)

Shri N.V. Krishnan.

This application is filed against the Labour Court's order dated 2.7.1991. The O.A. itself has been filed on 8.6.1994. When we wanted to pursue the matter as to whether a question of limitation is not involved, certain facts were mentioned by the learned counsel for the applicant. After some more explanations, he prayed that the applicant be given permission to withdraw the O.A.

2. Permission is granted. The O.A. is dismissed as withdrawn.

(LAKSHMI SWAMINATHAN)
MEMBER(J)

(N.V. KRISHAN)
VICE CHAIRMAN(A)

'SRD'